- Augmentation of infrastructure *i.e.* construction of flyovers, bridges, road networks and broadening of existing roads.
- Introduction of Bus Rapid Transport System (BRTS) in Delhi for the segregation of the traffic mix and uniform flow of the traffic.
- Restriction on entry of vehicles in very crowded market places like Chandni Chowk and Karol Bagh in Delhi.
- Procurement of state-of-art violation detection equipment system like vehicle speed detection cameras etc.
- Implementation of bus lane system and automated toll collection for buses.
- Regular conduction of mass awareness programme for encouraging public transport system, car pooling and fuel saving tips.
- Augmentation of mass rapid transport system (MRTS) all over the country in timebound manner.

Tiger population

1902. SHRIMATIT. RATNA BAI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has entrusted to the CBI the probe into the dwindling tiger population due to poaching in some States;
 - (b) if so, the details thereof;
 - (c) the progress achieved, so far, in this direction; and
 - (d) the steps being taken by Government to improve the tiger population in each State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): (a) to (c) The CBI was entrusted by the Government of India to investigate the disappearance of tigers from Sariska in 2005. Time and again, advisories have been sent to some tiger States, for handing over the investigation of tiger poaching cases to CBI, considering their ramification beyond State level.

(d) Steps taken by the Government of India are given in the Statement.

Statement

Steps taken by the Government of India for protection and conservation of tigers

Legal steps

1. Amendment of the Wild Life (Protection) Act, 1972 for providing enabling provisions for constitution of the National Tiger Conservation Authority and the Tiger and Other Endangered Species Crime Control Bureau. The punishment in cases of offence within a tiger reserve has been enhanced. The Act also provides for forfeiture of any equipment, vehicle or weapon that has been used for committing any wild life offence.

Administrative steps

- 2. Strengthening of antipoaching activities, including special strategy for monsoon patrolling, by providing funding support to Tiger Reserve States, as proposed by them, for deployment of antipoaching squads involving ex-army personnel/home guards, apart from workforce comprising of local people, in addition to strengthening of communication/wireless facilities.
- 3. 100% Central Assistance provided to 17 Tiger Reserves as an additionality for deployment of Tiger Protection Force, comprising of ex-army personnel and local workforce.
- 4. Constitution of the National Tiger Conservation Authority with effect from 4.09.2006, for strengthening tiger conservation by, *interalia*, ensuring normative standards in tiger reserve management, preparation of reserve specific tiger conservation plan, laying down annual/audit report before Parliament, constituting State level Steering Committees under the Chairmanship of Chief Ministers and establishment of Tiger Conservation Foundation.
- 5. Constitution of a multidisciplinary Tiger and Other Endangered Species Crime Control Bureau (Wildlife Crime Control Bureau) with effect from 6.6.2007 comprising of officers from Police, Forest, Customs and other enforcement agencies to effectively control Illegal trade in wildlife.
- 6. Approval accorded for declaring eight new Tiger Reserves.
- 7. The revised Project Tiger guidelines have been issued to States for strengthening tiger conservation, which apart from ongoing activities, *interalia*, include funding support to States for enhanced village relocation/rehabilitation package for people living in core or critical tiger habitats (from Rs. 1 lakh/family to Rs. 10 lakhs/family), rehabilitation/resettlement of communities involved in traditional hunting, mainstreaming livelihood and wildlife concerns in forests outside tiger reserves and fostering corridor conservation through restorative strategy to arrest habitat fragmentation.
- 8. A scientific methodology for estimating tiger (including copredators, prey animals and assessment of habitat status) has been evolved and mainstreamed. The findings of this estimation/assessment are bench marks for future tiger conservation strategy.
- 9. An area of 26749.097 sq. km. has been notified by 14 Tiger States (out of 17) as core or critical tiger habitat under section 38V of the Wildlife (Protection) Act, 1972, as amended in 2006 (Andhra Pradesh, Arunachal, Assam, Karnataka, Kerala, Jharkhand, Madhya Pradesh, Maharashtra, Mizoram, Rajasthan, Tamil Nadu, Uttarakhand, Orissa and West Bengal). Three tiger States (Bihar, Chhattisgarh and Uttar Pradesh) have taken a decision for notifying the core or critical tiger habitats (4264.282 sq.km.). The State of Madhya Pradesh has not identified/notified the core/critical tiger habitat in Its newly constituted tiger reserve (Sanjay National Park and Sanjay Dubri Wildlife Sanctuary).
- 10. Memorandum of Understanding developed for better/concerted implementation of conservation inputs through tiger reserve States.

Financial steps

11. Financial and technical help is provided to the States under various Centrally Sponsored Schemes, *viz.* Project Tiger and Development of National Parks and Sanctuaries for enhancing the capacity and infrastructure of the States for providing effective protection to wild animals.

International Cooperation

- 12. India has a Memorandum of Understanding with Nepal on controlling trans-boundary illegal trade in wildlife and conservation, apart from a protocol on tiger conservation with China.
- 13. A Global Tiger Forum of Tiger Range Countries has been created for addressing International issues related to tiger conservation.
- 14. During the 14th meeting of the Conference of Parties to CITES, which was held from 3rd to 15th June, 2007 at The Hague, India introduced a resolution along with China, Nepal and the Russian Federation, with directions to Parties with operations breeding tigers on a commercial scale, for restricting such captive populations to a level supportive only to conserving wild tigers. The resolution was adopted as a decision with minor amendments. Further, India made an intervention appealing to China to phase out tiger farming, and eliminate stockpiles of Asian big cats body parts and derivatives. The importance of continuing the ban on trade of body parts of tigers was emphasized.

Reintroduction of Tigers in Sariska Tiger Reserve

15. A male tiger and a tigress have been reintroduced in the Sariska Tiger Reserve (Rajasthan), based on a recovery strategy suggested by the Wildlife Institute of India. The tigers are being closely monitored by radio telemetry.

Creation of Special Tiger Protection Force (STPF)

16. The policy initiatives announced by the Finance Minister in his Budget Speech of 29.2.2008, interalia, contains action points relating to tiger protection. A one time grant of Rs. 50.00 crore has been provided to the National Tiger Conservation Authority (NTCA) for raising, arming and deploying a Special Tiger Protection Force. Action has been taken for the needful in this regard.

Polluted water in Assam

1903. SHRI KUMAR DEEPAK DAS: Will the PRIME MINISTER be pleased to state:

- (a) whether the areas where people used to consume polluted and fluoride contained water have been detected and investigated in Assam;
 - (b) if so, the details including detected areas;
- (c) whether Government has formulated any permanent scheme to provide pure and potable water in those areas to protect people from serious diseases;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?